

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 114
(IB)-613(ND)/2019**

Under Section: 7 of IBC.

In the matter of:

State Bank of India

....Applicant

Vs.

Shri Lal Mahal Ltd

....Respondent

Order delivered on 07.08.2019.

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Ankur Mittal, Adv. Mr. Abhay Gupta, Adv. Mr. Mohit D. Ram, Adv. Ms. Monisha Handa, Adv.
For the Respondent	: Mr. Ayush Aggarwal, Adv. Mr. Vikrant Singh, Adv. Mr. Mangesh Krishna, Adv.

ORDER

Learned counsel for the respondent is directed to file an affidavit with respect to status of all the properties owned land in possession of Corporate Debtor as well as brand name and trademark 'Lal Mahal'. Corporate Debtor shall file an undertaking to not to deal with any of the properties in any manner till order of this Court. Adjourned to 09.08.2019.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh

